

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION [CIVIL] NO.815/2026

ADITHIAN RAJMOHAN NAIR & ORS. Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS. Respondent(s)

WITH

WRIT PETITION [C] NO.810/2026

O R D E R

We have heard the learned counsel appearing for the writ petitioners and the learned Solicitor General (SG) appearing for the respondent(s).

Unfortunately, the present situation has been brought forth in view of the prevalent war situation in the Middle East, which is under the control of none.

The respondent(s) have taken a policy decision, taking into consideration the prevailing situation, in order to mitigate the sufferings of the students. The suggestions made by the learned counsel appearing for the writ petitioners, have been duly considered by the learned SG. On the last date of hearing, learned SG had come forth with the following suggestion:

“A. The Board wishes to place on record, unequivocally, that its foremost concern

through this entire episode has been the welfare and academic future of the students affected by circumstances that were entirely beyond their, and the Board's control. The Assessment Scheme dated 27.03.2026 and the subsequent policy for private candidates dated 21.06.2026 were both devised as good-faith, methodologically sound attempts to ensure that no student is left without a result merely because war-related conditions made it impossible to hold an examination. The Board has consistently proceeded on the footing that every affected candidate, whether a regular school student or a private candidate such as the Petitioner, must be treated fairly, consistently, and without avoidable delay.

B. It is submitted that the Board remains fully alive to the anxiety that a pending or provisional result causes to a student at the threshold of higher education, and it has therefore built into its own Scheme a further safeguard: the possibility of a fresh examination for students dissatisfied with the assessment made under the Scheme, to be offered the moment conditions in the affected countries become conducive and the exercise becomes logistically feasible.

C. The Board reiterates before this Hon'ble Court that it is prepared to take any and every step reasonably necessary to secure the academic future of the students

affected by the cancellation of examinations in the West Asia region whether by way of continued facilitation of admissions on the basis of provisional or assessed results, expedited re-evaluation and verification facilities, or the conduct of a special examination as and when feasible. The submissions above regarding the time required for a fresh examination are placed before this Hon'ble Court so that any direction this Hon'ble Court considers appropriate can be moulded with full knowledge of the practical steps and time genuinely needed to protect the interests of all 23,052 similarly situated candidates, and not the Petitioner alone."

Learned counsel appearing for the writ petitioners reiterated the earlier suggestion made on behalf of the writ petitioners, to facilitate all of them to write the exam along with the other students who are scheduled to write the papers in the compartmental exam.

As rightly submitted by the learned SG, it is not feasible to extend the aforesaid facility to all other students, including the writ petitioners.

On the contrary, the suggestion given by the learned SG, as recorded in our order dated 28.07.2026, is once again taken on record, regarding compressing the time limit for the next exam from 82 days to 70 days, which shall be left to the wisdom of

the respondents to undertake.

We are inclined to dispose of the present writ petitions so as to enable the writ petitioners to be in a position to compete in the next examination at the earliest point of time, and also facilitate them to compete for higher studies next year.

The Writ Petitions stand disposed of, accordingly.

Pending application(s), if any, shall also stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[PRASANNA B. VARALE]

NEW DELHI;
JULY 30, 2026.

ITEM NO.32

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 815/2026

ADITHIAN RAJMOHAN NAIR & ORS.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

WITH

W.P.(C) No. 810/2026 (X)

FOR ADMISSION

Date : 30-07-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Raj Kishor Choudhary, AOR
 Mr. Vineet Jindal, Adv.
 Mr. Shakeel Ahmed, Adv.
 Ms. Urvashi, Adv.
 Mr. Waseem Akhtar Khan, Adv.
 Ms. Shalini Tripathi, Adv.
 Mr. Vikram Patralekh, Adv.
 Ms. Pratibha Singh, Adv.
 Mr. Amarish Chandra Tiwari, Adv.
 Ms. Gulfehan Javed, Adv.
 Mr. Himanshu Gupta, Adv.
 Ms. Gulfeshan Javed, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
 Ms. Pankhuri Shrivastava, Adv.
 Ms. Neelam Sharma, AOR
 Mr. Rajeev Sharma, Adv.
 Mr. Mukul, Adv.

Ms. Madhulika Upadhyay, AOR
 Mr. Sandeep Kr.mahapatra, Adv.
 Ms. Manisha Agarwal, Adv.
 Mr. Sharath Nambiar, Adv.
 Ms. Satvika Thakur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Writ Petitions are disposed of in terms of
the signed order.

Pending application(s), if any, shall stand
disposed of.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR

[Signed order is placed on the file]